- 2. Skill Development Initiative.
- 3. Externally Aided Project (EAP) for Reforms and Improvement in Vocational Training Services rendered by Central and State Governments.
- 4. Skill Development for 34 districts affected by Left Wing Extremism.
- 5. Setting up of multi-skill Development Centre.
- 6. Upgradation of 1396 Government ITIs through PPP.
- 7. Koushal Vikas Yojana.
- 8. Rehabilitation of Bonded Labour.
- 9. Setting up of ATIs and RVTIs for women in PPP mode.
- 10. Upgradation of 20 ITIs and supplementing deficient infrastructure in 28 ITIs in North-East.
- 11. Establishment of new ITIs in N.E. States, Sikkim and the State of Jammu and Kashmir.
- 12. Upgradation of 100 ITIs into Centres of Excellence.
- 13. Remodeling of Apprenticeship Training (payment of stipend to apprentices).

Proposal to amend Minimum Wages Act

- 275. SHRI R.C. SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the details of the proposal put forward by the Ministry for giving a minimum wage of Rs. 115 by amending the Minimum Wages Act;
 - (b) whether it is a fact that the Finance Ministry is objecting to the proposed legislation;
 - (c) if so, the reasons behind such objections; and
- (d) the State-wise details of Minimum Wages prescribed by various States either through statute or otherwise?
- THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The Government is in the process of consulting various stake holders and is yet to take a final decision on the proposal for amending the Minimum Wages Act, 1948 and fixing a statutory National Floor Level Minimum Wage.
- (d) On the basis of the information available, a statement showing the range of minimum rates of wages under the Minimum Wages Act, 1948 in different States/Union Territories is given in Statement.

Statement

Range of Minimum Wages for Unskilled Workers in different

State/Union Territories

SI. No.	States/Union Territories	Range of Minimum Wage for Unskilled Workers (In Rs. per day)
1	2	3
	Central Sphere*	156.00-256.00
	State Sphere	
1.	Andhra Pradesh*	68.96-231.71
2.	Arunachal Pradesh	134.62-153.85
3.	Assam*	66.50-100.00
4.	Bihar*	138.00-144.00
5.	Chhattisgarh*	104.60-151.04
6.	Goa	150.00-157.00
7.	Gujarat*	100.00-169.00
8.	Haryana*	173.19
9.	Himachal Pradesh	110.00
10.	Jammu and Kashmir	110.00
11.	Jharkhand*	127.00
12.	Karnataka*	82.57-227.89
13.	Kerala*	110.00-322.10
14.	Madhya Pradesh*	119.00-169.03
15.	Maharashtra*	95.65-248.15
16.	Manipur	122.10
17.	Meghalaya	100.00
18.	Mizoram	132.00
19.	Nagaland	80.00
20.	Orissa*	90.00

1	2	3
21.	Punjab*	147.73
22.	Rajasthan*	135.00
23.	Sikkim	100.00
24.	Tamil Nadu*	81.91-222.35
25.	Tripura	65.77-130.00
26.	Uttar Pradesh*	100.00-160.15
27.	Uttarakhand*	121.65-143.27
28.	West Bengal*	112.50-146.53
29.	Andaman and Nicobar Islands	196.00-207.00
30.	Chandigarh*	176.98
31.	Dadra and Nagar Haveli*	147.60
32.	Daman and Diu*	143.60
33.	Delhi*	234.00
34.	Lakshadweep*	147.40
35.	Puducherry	100.00-205.00

^{*} = The system of VDA is in vogue.

Overtime hours permitted under Factories Act

276. SHRIMATI GUNDU SUDHARANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of overtime hours permitted under the Factories Act;
- (b) whether it is a fact that there are demands from various quarters for enhancing the overtime hours under Section 64 and 65 of the Factories Act; and
 - (c) if so, what action the Ministry has taken on that request?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per the provisions of Factories Act, 1948, no worker is allowed to work for more than nine hours per day subject to a ceiling of 48 hours per week. However as per the provisions contained in Sections 64 of the Factories Act, 1948, the State Government have powers to make exempting rules under which the total number of hours of work including overtime in any day shall not